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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

19 SEPTEMBER, 1977.

NOTIFICATION
(INCOME-TAX)

No. (974) (F.N. 197/134/76-II(I)): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Malladi Satyalingam Naicker Charities, Kakinada" ~~Kakinada~~ for the purpose of the said section for and from the assessment year(s) 1974-75.

Sd.
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Executive Officer, Sri M.S.N. Charities, Kakinada, E.G. Distt.
2. The Commissioner of Income-tax, Andhra Pradesh-II, Hyderabad, with reference to his letter F.N.No. X/16/75-77 dt. 19.2.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (II)/(R&S)/(P&R)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.F.ing of C.S.D.I., New Delhi.
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10. Shri M.B. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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